

ITEM NO.4

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 17659/2024

[Arising out of impugned final judgment and order dated 04-12-2024 in MCRC No. 6496/2024 passed by the High Court of Chhatisgarh at Bilaspur]

ANIL TUTEJA

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

IA No. 24243/2025 - EXEMPTION FROM FILING O.T.

IA No. 24232/2025 - EXEMPTION FROM FILING O.T.

IA No. 46229/2025 - EXEMPTION FROM FILING O.T.

IA No. 24318/2025 - EXEMPTION FROM FILING O.T.

IA No. 24310/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 05-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. D.S. Naidu, Sr. Adv.
Mr. Malak Manish Bhatt, AOR

For Respondent(s) Mr. Mahesh Jethmalani, Sr. Adv.
Mr. Vivek Sharma, A.A.G.
Mr. Ravi Sharma, D.A.G.
Mr. Apoorv Shukla, AOR
Ms. Madhulika Rai Sharma, Adv.
Ms. Mugdha Pande, Adv.
Ms. Prabhleen A. Shukla, Adv.
Mr. Vaibhav Thaledi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is submitted that a similar matter being SLP
[Crl.] No.11790/2024 is pending consideration before
this Court which is tentatively stated to be listed
next on 16.09.2025.

Considering the aforesaid submission, list both
the matters on 16.09.2025.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR